

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9031/2021

(Arising out of impugned final judgment and order dated 11-10-2021 in CrI.A(D) No. 16/2021 passed by the High Court Of Jammu & Kashmir And Ladakh At Srinagar)

WAHEED-UR-REHMAN PARRA

Petitioner(s)

VERSUS

UNION TERRITORY OF JAMMU AND KASHMIR
(FOR ADMISSION and I.R.)

Respondent(s)

Date : 14-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Shadan Farasat, AOR
Mr. Shariq J. Reyaz, Adv.
Mr. Shourya Dasgupta, Adv.

For Respondent(s) Ms. Taruna Ardhendumauli Prasad, AOR
Mr. Parth Awasthi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Heard learned counsel for parties.

Arguments concluded.

Judgment reserved.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)